

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 03
69(ND)/2015

IN THE MATTER OF:

Mr. Ajit Singh

.... Petitioner/Applicant

v.

M/s. Bhandari Builders Pvt. Ltd.

.... Respondent

Order Under Section 397-398

Order delivered on 19.01.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Provisional Liquidator Mr. Sumant Batra & Mr. Ruchi Goyal, Advs.
For the Petitioner Mr. Diggaj Pathak, Mrs. Shweta Sharma, Ms.
Prachi Kohli, Advs.

ORDER

IA(CA)-29/2023

Heard. Issue notice of the application to both the petitioner and respondent in **CP. No. 69(ND)/2015**. Mr. Diggaj Pathak, Ld. Counsel for the petitioner accepts notice and seeks an opportunity to file response to the IA within two weeks, allowed. Let the notice be served upon the respondent in **CP. No. 69(ND)/2015** by all prescribed modes like Registered Post, Speed Post, Email and Dasti. The affidavit of service be filed within three days from today.

List the matter for physical hearing on 16.02.2023.

SD/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

SD/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)